

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2988
ANSWERED ON-26/03/2025

REVENUE SHARING IN DEVELOPMENT OF NATIONAL HIGHWAY 66

2988. SHRI A. A. RAHIM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

- (a) the number of States in the country that have invested their own funds for the development of National Highway (NH) 66;
- (b) the toll revenue generated annually from NH 66 across all five States, and the share of this revenue allocated to each State during the last five years;
- (c) the specific steps taken by Government to compensate the State of Kerala for its investment in NH 66; and
- (d) whether National Highways Authority of India (NHAI) is ready to provide Kerala its rightful share of revenue generated from toll collections on NH 66?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) In order to improve viability of the project, State Government do agree to share land acquisition cost and/ utility shifting, reimbursement of royalty and State component of GST. Such agreements are project specific. As far as development of NH-66 is concerned, the Government of Kerala had agreed to share 25% of the Land Acquisition cost.
- (b) The annual toll revenue generated from NH-66 across all five States over the past five years, including the current financial year, is as under:

Financial Year	Amount (Rs. in crore)
2019-20	123.95
2020-21	173.55
2021-22	230.93
2022-23	276.40
2023-24	314.11
2024-25	330.62

As per the Toll Fee Rules, there is no provision for sharing toll revenue with the States and no revenue is being shared with States.

(c) & (d) Does not arise.
